

SBI RACPC-CUM-SARC HOWRAH BRANCH (10263)
 239A, Panchananatala Road, Howrah-711011
 E-mail: sbi.10263@sbi.co.in

**APPENDIX IV (Rule 8(1))
 POSSESSION NOTICE
 (For Immovable Property)**

LOAN ACCT-32049384357 (HBL) 351657792 (TOP UP) & 37355113531 (TOP UP)

Whereas,
 The undersigned being the Authorized Officer of the State Bank of India, RACPC, Howrah, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 04.11.2024 calling upon the borrowers Sri Amitava Dharsharma and Mrs. Piya Dharsharma Both Residing at 34/2, Chowdhury Para 1st Bye Lane, P.O. - Santragachi, Howrah-711104 to repay the amount mentioned in the notice Rs.10,91,459.00/- (Rupees Ten Lakh Ninety One Thousand Four Hundred Fifty Nine Only) as on 04.11.2024 plus up to date accrued interest.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred to him / her under sub-section (4) section 13 of Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 on this 20th day of February of the year 2025.

The Borrower/Grantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, RACPC Howrah for an amount of Rs 10,91,459.00/-(Rupees Ten Lakh Ninety One Thousand Four Hundred Fifty Nine Only) as on 04.11.2024 further interest, cost, incidental expenses, etc. thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Property
(Description of Property "KA")
 All that piece and parcel of land measuring an area of 2 Kattak 3 Chhattak 30 Sq.ft. more or less, with Two-Storey pucca structure, lying & situated at Mouza - Shibpur, Khatian No. 115, Dag No. 187, 188, 224, Khatian No. 141, Dag No. 201, 202, Municipal Holding No 34/2, Chowdhury Para 1st Bye Lane, Ward No. 44, P.S.-Shibpur, under Howrah Municipal Corporation, D.S.R., A.D.S.R. & Dist-Howrah, Which is butted and bounded in the manner as follows:
Boundary of the Plot
On the East: Property of Chandirani Devi & Dhiren Bhattacharya, **On the West:** 6 ft wide H.M.C. Road. **On the North:** Chowdhury Para 1st Bye Lane **On the South:** Land & House of Tarapada Chowdhury & Adi Chowdhury.
(Description of Property: "KA")
 All that piece and parcel of unit on the Ground Floor of a G +1 Residential House situated at property "KA", consisting 2 Bed rooms, One Dining space, Verandah, Kitchen, Store room & Bathroom measuring an area of 610 Sq. Ft. (including Super Built-up area) which is butted and bounded in the manner as follows:
On the East: Part "GA" Vendee's property, **On the West:** Part "GA" of Vendee's property & 6'0" wide passage, **On the North:** Property to vendor, **On the South:** Part "GA" of Vendee's property.
(Description of Property: "KA")
 All that piece and parcel of land situated at southern side of property "KA", measuring an area of 11 Chhattak 15 Sq. ft. more or less - with R.T. shed structure with undivided proportionate share of land in common portion which is butted and bounded in the manner as follows:
On the East: Property of Dhiren Bhattacharya & Chandirani Devi, **On the West:** 6'-0" wide passage, **On the North:** Part "KA" of vendee's property, **On the South:** Property of Tarapada Chowdhury.
 The property stands in the name of Sri Amitava Dharsharma and Mrs. Piya Dharsharma vide Deed No.-09690 for the year 2011 Registered in Book-I, CD Volume No.24. Page from 3975 to 3993, at District Sub-Registrar of Howrah office of the D.S.R. Howrah, West Bengal.
 Date : 20.02.2025
 Authorized Officer,
 State Bank of India

**N.I.E.T. No. 20 / EO / BERHAMPORE
 P.S. of 2024-25**

e-N.I.T.-20 is invited through online by the Executive Officer, Berhampore Panchayat Samity, Murshidabad, for 06 (six) nos. Civil works under Berhampore Panchayat Samity from 25.02.2025 to 04.03.2025.

Date of downloading tender documents - 25.02.2025 at 17:00 hrs.

End date of submitting bid proposal - 04.03.2025 up to 16:00 hrs.

N.B. details may be obtained from <http://wbetenders.gov.in> & from this office during office hours.

Sd/-
 (Sri Amariyoti Sarkar)
 Executive Officer
 Berhampore Panchayat Samity
 Berhampore, Murshidabad

**IN THE COURT OF HON'BLE DISTRICT & SESSIONS JUDGE PUNE AT PUNE
 IN THE COURT OF SHRI K. P. KSHIRSAGAR
 Civil M.A. No. 1205/2024
 Next Date of Hearing: 04/03/2025
 M/s Sany Heavy Industry India Pvt. Ltd. ... Applicant**

V/s.
Shree Gopi Ispat Pvt. Ltd. & Another ... Respondents

APPLICATION UNDER SECTION 9 OF THE ARBITRATION AND CONCILIATION ACT, 1996

To Respondents,
 1. SHREE GOPI ISPAT PVT. LTD.
 Through Its Directors-
 a) Subir Kumar Sahu
 b) Rajendra Prasad, R/at: 4th Floor, 4/2, Aditya Tower, Main Road, Bistapur, Jamshedpur, West Singhbhum, Jharkhand - 831001.
 Also, At: S/o. Rajendra Prasad Sahu, Parth Road, Near Kerala Public School, Mango Jamshedpur, Bahar Dari, East Singhbhum, Jharkhand - 831012.
 2. RAJENDRA PRASAD, S/o. Jagdish Prasad, Flat No. 2/3, Sri Krishna Udyan Complex, Copala Block, Jawahar Nagar, Mangalore, Mangalore, Karnataka - 575001.

In the above titled Application under Section 9 of the Arbitration and Conciliation Act, 1996 the Show Cause Notice could not be served to the above mentioned Respondents by the Regular Court Process, RPAD and Special Bailiff. It is ordered that the Respondents should appear in person or by a pleader duly instructed on the 04/03/2025 at 11:00 O'clock in the forenoon, at District Court Complex, Shivajinagar, Pune - 411005 failing wherein, the said application will be heard and determined ex parte.

Sd/-
 Applicant
 M/s Sany Heavy Industry India Pvt. Ltd.
 Through its Authorized Representative,
 Mr. Amit Singh Kushwah

**FORM G
 INVITATION FOR EXPRESSION OF INTEREST FOR
 M.R. NIRMAN PRIVATE LIMITED
 OPERATED IN CIVIL ENGINEERING & PILING CONSTRUCTION AT KOLKATA
 (Under Regulation 35A(1) of the Insolvency and Bankruptcy Code of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

| RELEVANT PARTICULARS | |
|---|--|
| 1. Name of Corporate Debtor along with PAN / CIN / LLP No. | M.R. Nirman Private Limited (U45400WB2007PT115406) PAN - AAFCM0641P |
| 2. Address of the Registered Office | 287/3, East Sinthee Road, Kolkata - 700030, West Bengal |
| 3. URL of website | No website |
| 4. Details of place where majority of fixed assets are located | No details has been shared by erstwhile management |
| 5. Installed capacity of main products / services | No details has been shared by erstwhile management |
| 6. Quantity and value of main products / services sold in last financial year | Company not going concern. As per the FY 2023-24 - Quantity: Not Applicable, Value - Total Revenue - Rs. 39,65,900 |
| 7. Number of employees / workmen | The Company is non-operational as on date of publication of instant form |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | Details can be obtained by sending email to: mriman24.cirp@gmail.com |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at: | Details can be obtained by sending email to: mriman24.cirp@gmail.com |
| 10. Last date for receipt of expression of interest | 13th March, 2025 |
| 11. Date of issue of provisional list of prospective resolution applicants | 23th March, 2025 |
| 12. Last date for submission of objections to provisional list | 28th March, 2025 |
| 13. Date of issue of final list of prospective resolution applicants | 7th April, 2025 |
| 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 12th April, 2025 |
| 15. Last date for submission of resolution plans | 12th May, 2025 |
| 16. Process email id to submit EOI | mriman24.cirp@gmail.com |

Note* The above timelines are subject to the order of the Hon'ble NCLT, Kolkata Bench for extension of CIRP period by a period of 90 days as approved by the members of CoC in 5th CoC meeting held on 7th February, 2025.

The erstwhile management has not yet provided/handed over all the information/documents/data/records till date to the undersigned for which necessary proceeding is going on at Hon'ble NCLT, Kolkata.

Ashish Giri
 Resolution Professional, M.R. Nirman Private Limited
 Reg no: IBB/PA-001/IP-P01193/2018-19/11918
 AFA No: AA/11918/02/300625/107216, Valid Upto: 30/06/2025
 18, Rabindra Sarani, Poddar Court, Gate No.1,
 5th Floor, Room No. 529B, Kolkata, West Bengal, 700001
 E-mail ID for all correspondence: mriman24.cirp@gmail.com

Place : Kolkata
 Date : 26.02.2025

BANK OF INDIA SHAMBAZAR BRANCH
 140/1 Bidhan Sarani, Kolkata-700004
 Email: Shambazar.Kolkata@bankofindia.co.in

**Appendix-IV [See Rule-8(1)]
 POSSESSION NOTICE
 (for immovable property)**

Whereas
 The undersigned being the authorized officer of the Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 18.12.2024 calling upon the Mr. Sayed Jamir Ahmed (Borrower/Mortgagor) to repay the amount mentioned in the notice being Rs.552245.01 (Rupees Five lakh fifty two thousand two hundred forty five and Paise one only) and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 24th day of February of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, Shambazar Branch for an amount Rs.552245.01 and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
 The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, Shambazar Branch for an amount Rs.552245.01 and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Immovable property one residential flat No.C-2 on the Second Floor, North facing, measuring 744 sq.ft. super built up area consisting of 2 Bed Rooms, 1 Dining cum living Room, 1 Toilet, 1 Kitchen, 1 Balcony together with the undivided proportionate share or interest in the land underneath the said multi storied building lying and situate in Mouza Ariadaha Kamarhati, J.L.No.1, Re. Sa. No.12, Touzi No.173, Dag No.1259, 1268/1341, 1266, 1268/1342 under Khatian No.29 in Ward No.09 at 2, Sasitlala Road, Kolkata 700058, Holding No.964 (old), 377 (new) P.O. Ariadaha, P.S. Belgoria, under Ward No.09 of Kamarhati Municipality, District 24 Parganas (North).
Boundaries of the Plot- On the North: Land & House of Gayatri Banerjee, **On the East:** Land of Hari Mohan Ghosal. **On the West:** Land of Angur Baia Das. **On the South:** 20 ft Sasitlala Road.

Date: 24-02-2025
 Place: Kolkata
 Sd/- Authorised Officer & Chief Manager
 Bank of India

NOTICE INVITING E-TENDER

NieT No.- 24/15TH FC/EO/ M-J/2024-2025

Separate Sealed Tenders are invited by the undersigned for 5 Nos of work under 15TH FC (24-25) fund Tender ID are 2025_ZPHD_819873_1 to 2025_ZPHD_819873_5 Last date of Submission of Bids 05.03.2025 upto 16.00 hours details will be available at <http://wbetenders.gov.in> and from the Office of the undersigned during Office hours.

Sd/-
 Executive Officer
 Murshidabad-Jiaganj Panchayat
 Samity Lalbagh: Murshidabad
 Place: Lalbagh
 Date: 24.02.2025

NOTICE

"All the tenders issued by CIL and its Subsidiaries for procurement of Goods, Works and Services are available on websites of Coal India Ltd. www.coalindia.in / respective Subsidiary Company (CMPDI), www.cmpdi.co.in), CIL e-procurement portal <https://coalindiatenders.nic.in> and Central Public Procurement Portal <https://eprocure.gov.in> In addition, procurement is also done through GeM portal <https://gem.gov.in>".

CHANDRAGONA MUNICIPALITY
 Chandrakona :: Paschim Medinipur

Memo no. 1987/Ch.M/DEV/PWD/2024.25 dated:- 25.02.2025, e-Tenders are invited for 05 (five) no. of development work within Chandrakona Municipality in the district of Paschim Medinipur. For details of this tender pls. follow website : www.wbtenders.gov.in. Last date of submitting bid is 12.03.2025 up to 04.50 p.m.

Sd/-
 Chairman
 Chandrakona Municipality

**SASTRA Circle Office : South 24 Parganas
 Amtala Road, Near Padmapukur More
 P.O. : Baruipur, Kolkata - 700 144
 Telephone : 033 2433 5046, E-mail : cs8319@pnb.co.in**

E-AUCTION SALE NOTICE

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

LAST DATE & TIME FOR SUBMISSION OF EMD AND DOCUMENTS (HARD COPY & ONLINE) : 27.03.2025 (UPTO 4.30 P.M.)

DATE & TIME OF E-AUCTION : 28.03.2025 (11.00 A.M. to 4.00 P.M.)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged / charged to the Secured Creditor, the Symbolic Possession of which has been taken by the Authorized Officer of the Bank / Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank / Secured Creditor from the respective Borrower(s) and Guarantor(s).

The Reserve Price and the Earnest Money Deposit will be as mentioned in the table below against the respective properties. The Sale will be done by the undersigned through e-auction platform i.e. <https://baanknet.com> provided their link at the Web Portal (<https://baanknet.com>). The General Public is invited to bid either personally or by duly authorised agent.

| Lot No. | a) Name of the Account (Borrower) Address of Borrower | Description of the Immovable Properties Mortgaged / Owner's Name (Status of Possession) | a) Date of Demand Notice b) Outstanding Amount as per Demand Notice (Plus further accrued interest, charges, expenses less recovery if any) c) Possession Date | a) Reserve Price (Rs. In Lac) b) EMD c) Bid Increase Amt. | a) Date & Time of E-auction b) Last date of submission of EMD and Time c) Date of Inspection of Documents and Inspection of Property |
|---------|--|--|--|--|--|
| 1. | a) M/s. T. M. Modern Computer Proprietor : Tahmid Molla A/c. No. : 0128250010539 (CCOTH) and 0128300029263 (TLEMT) Tahmid Molla, S/o. Abul Hossain Molla Mithapukur, P.O. - Budge Budge, P.O. - Buita, P.S. - Budge Budge, Dist - South 24 Parganas, West Bengal, Pin - 700 137. b) B.O. : Budge Budge | All part and parcel of EQM of Bastu Land and Building measuring 7.25 Decimal Land alongwith two storied building thereon comprised in RS Dag No. 7284 corresponding to LR Dag No. 4225 situated at Mouza - Buita, J.L. No. 33, Re. Sa. No. 23, RS Khatian No. 1628, LR Khatian Nos. 4603, 4604, 4605, 4606, 4608, 4609 corresponding to new LR Khatian No. 4607 (Owner's Khatian) within the limits of the Buita Gram Panchayat under P.S. - Budge Budge, Dist - South 24 Pgs vide Sale Deed being No. I-161000729 for the year 2016, in the name of the Tahmid Molla. The Property is Butted and Bounded by : On the North : By House of Abul Kalam Molla, On the South : By 6' Wide Road, On the East : By House of Sk. Mozam, On the West : By House of Abul Kalam Molla. (Under Symbolic Possession) | a) 30.09.2024 b) Rs. 17,59,965.68 c) 18.01.2025 | a) Rs. 26,64,000/- b) Rs. 2,66,400/- c) Rs. 10,000/- | a) 28.03.2025 (11.00 A.M. to 4.00 P.M.) b) 27.03.2025 (upto 4.30 P.M.) c) 26.03.2025 (upto 4.00 PM) |
| 2. | a) Abu Taleb Shaikh, S/o. Yakub Ali Shaikh A/c. No. : 1921210000550 (OD) Abu Taleb Shaikh, S/o. Yakub ali Shaikh Vill - Banirdhal (Near Chatharania Bazar), P.O. - Chuprijhara, P.S. -Kultali, Dist - South 24 Parganas, Pin - 743 349. Hazi Mohd Yakub Sheikh, S/o. Hazi Kachem Ali Sheikh Vill - Banirdhal (Near Chatharania Bazar), P.O. - Chuprijhara, P.S. -Kultali, Dist - South 24 Parganas, Pin - 743 349. Nasiruddin Shaikh, S/o. Hazi Mohd Yakub Sheikh Vill - Banirdhal (Near Chatharania Bazar), P.O. - Chuprijhara, P.S. -Kultali, Dist - South 24 Parganas, Pin - 743 349. b) B.O. : Priyar More | Equitable mortgage of Land & Residential Building (Single Storied), in the name of Abu Taleb Shaikh at Mouza - Hatpara, Pargana - Baridhati, J.L. No.18, Touzi No. 383, RS Khatian Nos. 508 and 583, Dag No. 711/774, and Dag No. 775, Area of Land 01 Decimals, Village - Burorghat, P.O. & P.S. - Joynagar, Shreepur Gram Panchayat, South 24 Parganas, measuring 9 Decimals Bastu Land vide Sale Deed being No. 544 for the year 2007. The Property is butted & bounded as under : North : By Walking Road; South : By Property of Rashid Molla; East : By Property of Abdul Razzak Gazi; West : By Fanchayat Road. (Under Symbolic Possession) | a) 07.09.2024 b) Rs. 22,51,279.02 c) 08.01.2025 | a) Rs. 35,01,000/- b) Rs. 3,50,100/- c) Rs. 10,000/- | a) 28.03.2025 (11.00 A.M. to 4.00 P.M.) b) 27.03.2025 (upto 4.30 P.M.) c) 26.03.2025 (upto 4.00 PM) |
| 3. | a) M/s. Sardar Garments A/c. No. : 0419250917537 Proprietor : Reajul Islam Sardar Cycle Store) Ghatapur - Malancha Road, P.O. + P.S. - Bhangore, Dist - South 24 Parganas, Pin - 743 502 Reajul Islam Sardar (Proprietor), S/o. Late Kapatula Sardar Vill - Uttar Ghatapur, P.O. - B. Gobindpur P.S. - Bhangur, 24 Pgs. South, Bhangur, West Bengal, Pin - 743 502. b) B.O. : Bhangur | All Part and Parcel of EQM of Land and constructed Building thereon bearing Dag No. 330, J.L. No. 99, Khatian No. 28, LR Khatian No. 281/1, Mouza - Ghatapur, having Total Area 5 Decimal and property is standing in the name of Reajul Islam Sardar vide Regd. Deed No. 125/15 and property is surrounded in : North - Ghatapur-Malancha Raod, South - Property of Hazi Saheb, West - Double storied Building. (Under Symbolic Possession) | a) 17.05.2022 b) Rs. 12,55,542.37 c) 06.08.2024 | a) Rs. 32,71,000/- b) Rs. 3,27,100/- c) Rs. 10,000/- | a) 28.03.2025 (11.00 A.M. to 4.00 P.M.) b) 27.03.2025 (upto 4.30 P.M.) c) 26.03.2025 (upto 4.00 PM) |
| 4. | a) 1. M/s. Maa Tara Enterprise A/c. Nos. : 0136210064202 & 0136201B00000085 Jayanta Kumar Patra (Prop.) Vill - Uttar Ramkrishnapur, P.O. - Sukdevpur, P.S. - Bishnupur, Dist - South 24 Pgs. West Bengal Pin - 743 503. 2. Smt. Amita Patra, W/o. Sri Prafulla Patra, Vill - Borhanpur, Chandandaha, P.O. - Sukdevpur, P.S. - Bishnupur, Dist - South 24 Pgs. West Bengal Pin - 743 503. b) B.O. : Amtala | All part and Parcel of EQM of Land and Building situated at Mouza - Ramkrishnapur, Area 05 Decimal of Bastu Land in Dag No. 184 under RS Khatian No. 788 corresponding to LR Khatian No. 3356, J.L. No. 70, P.S. - Bishnupur, Dist - South 24 Parganas and Property is butted and bounded : On the North by : Nibaran Dutta Road, On the South by : Rabindra Nath Manna at present Arun Kumar Manna, On the East by : Haren Roy and on the West by : Rabindra Nath Manna at present Arun Kumar Manna and the property is standing in the name of Smt Amita Patra, W/o. Prafulla Kumar Patra vide Regd. Deed No. 3765/1977. (Under Symbolic Possession) | a) 22.02.2023 b) Rs. 34,80,110.31 c) 16.05.2023 | a) Rs. 50,75,000/- b) Rs. 5,07,500/- c) Rs. 10,000/- | a) 28.03.2025 (11.00 A.M. to 4.00 P.M.) b) 27.03.2025 (upto 4.30 P.M.) c) 26.03.2025 (upto 4.00 PM) |

TERMS AND CONDITIONS :-

- The Sale shall be Subject to the Terms & Conditions Prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further Conditions :
 1. The Properties are being Sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
 2. The Particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, mis-statement or omission in this proclamation.
 3. The Sale will be done by the undersigned through E-Auction platform provided at the Website : <https://baanknet.com>.
 4. For detailed term and conditions of the Sale, please refer to <https://baanknet.com> & www.pnbindia.in
 5. For Detailed Terms & Conditions of E-Auction sale before Submitting bids and taking part in the E-Auction Sale Proceedings AND/OR Contact : Shri Kaushik Lahiri, Chief Manager, Mobile No. : 91270 65277.
- Successful Bidder (in case of single bid then at least one bid increase amount will be required for confirmation of) shall have to submit affidavit to the Authorized Officer with regard to satisfaction about Physical and document verification of movable and immovable assets (as the case may be)
- All statutory dues/attendand charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.
- The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, mis-statement or omission in this proclamation.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid.
- The intending Bidders/Purchasers are requested to register on portal (<https://baanknet.com>) using their email-id and mobile number. The process of e-KYC is to be done through Digilocker. Once the e-KYC is done, the intending Bidders / Purchasers may transfer the EMD amount to their e-Wallet using online/challan mode before the e-Auction Date and time in the portal. The registration, verification of e-KYC, transfer of EMD in wallet and linking of wallet amount to Property must be completed well in advance, before auction.

STATUTORY 30 DAYS SALE NOTICE OF THE SARFAESI ACT, 2002.

Date : 26.02.2025
 Place : Baruipur
 Sd/- Shri Kaushik Lahiri, Chief Manager & Authorized Officer
 Punjab National Bank

Central Mine Planning & Design Institute Limited
 (A Subsidiary of Coal India Limited) (Incorporated under the Companies Act, 1956)
 Gondwana Place, Kante Road, Ranchi-834 008, Jharkhand, INDIA

NOTICE

"All the tenders issued by CIL and its Subsidiaries for procurement of Goods, Works and Services are available on websites of Coal India Ltd. www.coalindia.in / respective Subsidiary Company (CMPDI), www.cmpdi.co.in), CIL e-procurement portal <https://coalindiatenders.nic.in> and Central Public Procurement Portal <https://eprocure.gov.in> In addition, procurement is also done through GeM portal <https://gem.gov.in>".

Date : 20.02.2025
 Authorized Officer,
 State Bank of India

CHANDRAGONA MUNICIPALITY
 Chandrakona :: Paschim Medinipur

Memo no. 1987/Ch.M/DEV/PWD/2024.25 dated:- 25.02.2025, e-Tenders are invited for 05 (five) no. of development work within Chandrakona Municipality in the district of Paschim Medinipur. For details of this tender pls. follow website : www.wbtenders.gov.in. Last date of submitting bid is 12.03.2025 up to 04.50 p.m.

Sd/-
 Chairman
 Chandrakona Municipality

PSPCL Punjab State Power Corporation Limited
 Regd. Office: PSEB Head Office, The Mall Patiala- 147001
 Corporate Identity No. U40109PB2010SGC033813
 Contact Number: 96461-26075, Email id:- se-it@pspcl.in, Website: www.pspcl.in
Tender Enquiry No. 331/DIT-1044/Vol-4 Dated 24.02.2025

Dy. CE/IT (A&PM), Ground Floor, 7-Story Building, PSPCL Head Office, The Mall, Patiala invites e-tender for conducting the cyber security audit of SCADA/DMS system, IT office (in house packages), DC and DRC related infrastructure from CERT-In empaneled agency.

For detailed NIT & Tender specifications please refer to <https://eproc.punjab.gov.in> from 24.02.2025, 12:00 noon onwards.

Note:- Corrigendum & addendum, if any will be published online at <https://eproc.punjab.gov.in>

CE/IT (A&PM),
 PSPCL
 76155/12/3951/2023/41986

West Bengal State Rural Development Agency
 (An Agency under P&RD Department, Govt. of West Bengal)
Purba Bardhaman Division
 RRNMU Building, Vill.- Malkita, P.O.- Bhitia, Block- Burdwan-I, P.S.- Dewandighi, Dist.- Purba Bardhaman, PIN-713102 e-mail ID: wb-bur@nic.in
Memo No. WB-05/WBSRDA/NIT/1120 Date: 25.02.2025

ABRIDGED TENDER NOTICE (e-TENDER)

e-NIT No. WBSRDA/EE/PBD/NIT-35 of 2024-25/FDR (1st Call)

Sealed percentage rate tenders through online for 10 (Ten) nos Road under F.D.R (Flood Damage Restoration) in prescribed format are invited from resourceful, bonafied & experienced contractors who have successfully completed road or Maintenance of road Works of PMGSY, PWD, CPWD, Zilla Parishad and any other Govt. Department, in last 5 (Five) years having 40% credential in similar nature of works along with own/leased machineries and Laboratory Equipments. For further details please contact this office during office hours on working days or visit website www.wbprdnic.in or www.wbtenders.gov.in.

Sd/- Executive Engineer
 WBSRDA, Purba Bardhaman Division

NOTICE

This is to inform all concerned that State Level Environment Impact Assessment Authority, Govt. of West Bengal, vide its EC Identification No. EC24C3801WB5386206N & File No. EN/T-II-1/011/2025, date of issue of EC - 21/02/2025 has accorded environmental clearance to Emami Realty Limited, for the proposed Expansion of G+1 storied Bungalows at N.H. - 117, Opposite Swami Narayan Temple, J.L. No. - 22, P.O. - Bhasa, Touzi no.-3,4,5, Mouza - Uttar Kazirhat, P.S. - Bishnupur, Dist. - South 24 Parganas, West Bengal.

[Proposal No.: SIA/WB/INFRA2/468817/2024 dated 16/07/2024].

Copy of the environmental clearance is available with the office of West Bengal Pollution Control Board, Kolkata and may also be seen at the website of MOEFCC/SEIAA, where it is displayed.

Emami Realty Limited,
 Acropolis,13th floor, 185/1R, Rajdanga Main Road,
 Kasba, Kolkata-700107

Opinion,
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 Monday to Saturday

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